Island) by the Port authorities in 1940. With the opening of the metre gauge line from Quilon to Ernakulam in 1958, the metre gauge line was also extended to Cochin at the cost of the Port authorities.

(h) No.

RAILWAY SERVICE COMMISSION

- 582. SHRI BANKA BEHARY DAS: Will the Minister of RAILWAYS be pleased to state:
- (a) whether there are Railway Service Commissions for each of the Railway Zones for recruitment of personnel, and if so, how many are functioning at present;
- (b) whether State Government's representatives are always associated as members in this Commission;
- (c) whether any principles are being followed In the appointment of members; and
 - <d) the details thereof?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) No; there are only four Railway Service Commissions for all the Zonal Railways.

- (b) No.
- (c) and (d) Appointments of Chairman Members of Railway Service Commissions are made in accordance with Rules framed in consultation with the Union Public Service Commission. These Rules have been notified as G.S.R. 128, dated 15th January 1966.

SWAMTNATHAN COMMITTEE REPORT ON DELICENSING OF TEXTILE INDUSTRY

- 583. SHRI M. S. OBEROI: Will the Minister of INDUSTRIAL DEVELOP MENT AND COMPANY AFFAIRS be pleased to state:
- (a) whether Government have considered the recommendations of the Swaiminathan Committee regarding delicensing of textile industries; and

(b) if so, reco- ndations which have since been ipted by the Government?

toQuesti

THE MINISTER OF INDUSTRIAL DEVELOPMENT **COMPANY** AND AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Sir.

- (b) Government have approved in principle the partial delicensing of the cotton textile industry *o the extenit that no industrial licence should be necessary for—
 - (i) establishment of a new cotton spinning mill with a capacity not exceeding 25000 spindles;
 - (ii) expansion of an existing cotton spinning mill to come up to 25000 spindles;
 - (iii) new textile processing units or for the expansion of existing processing units; and
 - (iv) it should be permissible for any cotton textile mill to utilise for spinning or processing any raw materials which is indigenously available.

In view, however of the present cotton situation the implementation of the-above decision is being kept in abeyance.

REVISION OF EXPORT POLICY

- 584. SHRI K. SUNDARAM: Will the Minister of COMMERCE be pleased to state:
- (a) whether lihe post-devaluation export policy has been revised in the light of the export earnings made through different items since June, 1966; particularly in relation to cash assistance for export promotion; and
- (b) if so, what are the modifications made in the export policy?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) and (b) A statement outlining selected immediate programmes to help and develop exports during the postdevaluation period was laid on the-